

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI.

Misc. Petition No. 1666/89 in  
REGN. NO. OA 976/88

Dated: 4.8.1989

(3)

Shri Alok Tewari ..... Applicant

Vs.

Regional Labour Commissioner(Central),  
Kanpur & three others.

..... Respondents.

CORAM: HON'BLE MR. P.K.KARTHA, VICE CHAIRMAN  
HON'BLE MR. P.C.JAIN, MEMBER

For the Applicant .... None

For the respondents .... None.

The prayer contained in the Misc. Petition  
No. 1666/89 is that the applicant may be allowed  
to withdraw the Original Application as his  
grievance has already been redressed. In view of  
this, the Misc. Petition is allowed and the  
Original Application is dismissed as withdrawn.

( P.C.JAIN )  
MEMBER  
4.8.89

( P.K.KARTHA )  
VICE CHAIRMAN  
4.8.89